IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE NINTH DAY OF JUNE
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 14902 OF 2025

Between:

M/s. Masqati Dairy Products Limited, rep. by its Director, Mr. Khalid Bin Ibhraim Masqati, 22-4-470, Kotla Alijah, Hyderabad-500 002.

AND ...**PETITIONER**

1. Assistant Commissioner (State Tax), Charminar Circle, Gagan Vihar, Nampally, Hyderabad. (Earlier known as Commercial Tax Officer, Charminar Circle)
2. State of Telangana, rep. by its Chief Secretary and Special Chief Secretary to Government (FAC), State Tax Department, Secretariat, Hyderabad.
3. Joint Commissioner (State Tax), Charminar Division, Hyderabad.

...**RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ of Mandamus or any other appropriate writ or order or direction, directing the Respondents to refund an amount of Rs.11,17,094/-. being the pre-deposit paid by the Petitioner towards the maintainability of T.A.Nos.112, 113, 114 and 115 of 2006 which became refundable upon the Tribunal Appeals being allowed by the Sales Tax Appellate Tribunal, Hyderabad vide respective orders dated 9.3.2006, along with applicable statutory interest under Section 33-F of the APGST Act.

Counsel for the Petitioner : SRI AKRUTHI GOYAL,
rep., SRI KARTHIK RAMANA PUTTAMREDDY

Counsel for the Respondents : SRI SWAROOP OORILLA,
Spl.GP FOR STATE TAX

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.14902 of 2025

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Ms. Akruthi Goyal, learned counsel representing Sri Karthik Ramana Puttamreddy, learned counsel for the petitioner and Sri Swaroop Oorilla, learned Special Government Pleader for State Tax, for the respondents.

2. With the consent, finally heard.

3. In this writ petition, the petitioner has prayed for the following relief:-

> "It is prayed that the Hon'ble Court may be pleased to issue a Writ of Mandamus or any other appropriate writ or order or direction, directing the Respondents to refund an amount of Rs.11,17,094/-, being the pre-deposit paid by the Petitioner towards the maintainability of T.A.Nos.112, 113, 114 & 115 of 2006 which became refundable upon the Tribunal Appeals being allowed by the Sales Tax Appellate Tribunal, Hyderabad vide respective orders dated 09.03.2006, along with applicable statutory interest under Section 33-F of the APGST Act and pass such other order or orders as the Hon'ble Court may deem fit and proper in the circumstances of the case."

4. Learned counsel for the petitioner submits that the petitioner preferred umpteen number of representations for the present grievance, but none could fetch any result.

5. During the course of hearing, learned counsel for the parties agreed that if the petitioner prefers a fresh representation for refund and interest along with relevant documents and a copy of this order before respondent No.1, the said authority shall consider the same and if any amount is payable to the petitioner, pay the same within forty five days from the date of receipt of the said representation. If for any valid reason, the said authority takes a different view, it shall pass a reasoned and speaking order.

6. Accordingly, the Writ Petition is **disposed of** without expressing any view on the merits of the case. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/- M. OSMAN ALI BAIG
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Assistant Commissioner (State Tax), Charminar Circle, Gagan Vihar, Nampally, Hyderabad. (Earlier known as Commercial Tax Officer, Charminar Circle)
2. The Chief Secretary and Special Chief Secretary to Government (FAC), State Tax Department, State of Telangana, Secretariat, Hyderabad.
3. The Joint Commissioner (State Tax), Charminar Division, Hyderabad.
4. One CC to SRI KARTHIK RAMANA PUTTAMREDDY, Advocate. [OPUC]
5. One CC to SRI SWAROOP OORILLA, SPL.G.P for State Tax. [OPUC]
6. Two CD Copies.

BSK

GJP

HIGH COURT

DATED:09/06/2025



ORDER

WP.No.14902 of 2025

DISPOSING OF THE WRIT PETITION WITHOUT COSTS

PA
4/2/25